

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A.NO. 258 of 1998.

4-6-1999.
DATE OF DECISION.

Shri Sudip Kar and another.

(PETITIONER(S))

Shri S. Sarma.

ADVOCATE FOR THE
PETITIONER(S)

-VERSUS-

Union of India & Ors.

RESPONDENT(S)

Shri A. Deb Roy, Sr.C.G.S.C.

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE JUSTICE SHRI D.N.BARUAH, VICE CHAIRMAN

THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.



CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 258 of 1998.

Date of Order : This the 4th Day of June, 1999.

Justice Shri D.N.Baruah, Vice-Chairman,

Shri G.L.Sanglyine, Administrative Member.

1. Shri Sudip Kar &

2. Miss Ranju Devi Kairi

Office of the Executive Engineer,
Telecom Civil Division, Silchar.

Applicants.

By Advocate Shri S.Sarma.

- Versus -

1. Union of India

represented by the Secretary to the
Govt. of India, Ministry of Communication,
Dept. of Telecommunication,
Sanchar Bhawan, New Delhi.

2. The Chairman, Telecom Commission,
Sanchar Bhawan, New Delhi.

3. The Chief General Manager,
Telecom Assam Circle,
Ulubari, Guwahati-7,

4. The Executive Engineer,
Telecom Civil Division,
Silchar.

Respondents.

By Advocate Sri A.Deb Roy, Sr.C.G.S.C.

O R D E R

BARUAH J.(V.C)

These two applicants have filed this application apprehending that their services are likely to be terminated. There was no notice of termination.

2. We have heard Mr S.Sarma, learned counsel for the applicants and Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents. Mr Sarma is unable to show anything before us that the authority was going to terminate the services



(8)

of the applicants. We find no ground to proceed with the case. In view of the above the application is dismissed with a cost of Rs. 1000/- and that has to be paid by the applicants to the respondents within 15 days from the date of receipt copy of this order.

Ganguli
(G.L.SANGLYINE)
ADMINISTRATIVE MEMBER

D.N.Baruah
(D.N.BARUAH)
VICE CHAIRMAN